

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD.

O.A. No. 1462/92

Onkar Singh

:::::

Applicant

vs.

Union of India & Others

:::::

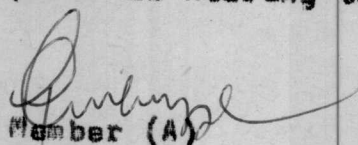
Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

Minor penalty of withholding two increments was given to the applicant, who was conductor of a train, who failed to catch hold of the culprit who was responsible for pulling the chain. After taking the explanation of the applicant, he was awarded minor punishment. Being dissatisfied with the same the applicant filed a departmental appeal and prayed for a personal hearing. The departmental appeal was rejected with the observation that it was not necessary to give a personal hearing in this case. It was the duty of the appellate authority to pass a speaking order after giving a personal hearing, more especially when the same was asked for. Accordingly this application is allowed at this stage itself by quashing the appellate order dated 13-9-91. The appellate authorities are directed to decide the appeal & to pass a speaking order within a period of two months from the date of receipt of this order after giving a personal hearing to the applicant.


Member (A)


Vice-Chairman

Dated: 3rd Nov., 1992, Allahabad.
(tgk)

O.A.No.1462/92

3/11/92

Hon.Mr.Justice U.C.Srivastava, V.C.
Hon. Mr. K. Obayya, A.M.

Heard. Judgement has been dictated
in the open Court.

(tgk)


A.M.


V.C.